

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA 13/92.

Dt. of Order: 8-1-92.

P.Parthasarathy

....Applicant

Vs.

1. Union of India represented by the Chairman, Railway Board & Ex-Officio Secretary, Rail Bhavan, New Delhi.
2. Railway Board, represented by its Secretary, (E) Rail Bhavan, New Delhi.
3. The General Manager, SC Railway, Rail Nilayam, Secunderabad.

....Respondents

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Counsel for the Applicant : Shri P.Krishna Reddy

Counsel for the Respondents : Shri N.R.Devraj, S.c.f. Qbys.

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Division Bench delivered by Hon'ble Shri R.Balasubramanian, Member (A) ).

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We have heard Shri P.Krishna Reddy, learned counsel for the applicant and Shri N.R.Devraj, learned standing counsel for Railways. In this case the applicant has preferred an appeal dt.19-12-90 to the President of India questioning the decision of the Railway Board in enhancing the punishment. The appeal preferred to the President of India is yet to be disposed of. Hence we consider it fit to direct the Respondents to dispose of the applicant's representation dt.19-12-90 within a period of four months from the date of receipt of this order. And we direct the Respondents accordingly.

(UO)

- 2 -

If the applicant ~~or his~~ feels aggrieved after disposal of the his representation, he will be at liberty to approach this Tribunal afresh. With the above direction the O.A. is disposed-of with no order as to costs.

*R.Balasubramanian*

(R.BALASUBRAMANIAN)  
Member (A)

*T.Chandrasekhar Reddy*

(T.CHANDRASEKHAR REDDY)  
Member (J)

Dated: 8th January, 1992.  
Dictated in Open Court.

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*SS/1/92*  
Deputy Registrar (Judl.)

Copy to:-

1. Chairman, Railway Board & Ex-Officio Secretary, Union of India, Rail Bhavan, New Delhi.
2. Secretary, (E), Railway Board, Rail Bhavan, New Delhi.
3. The General Manager, S.C.Railway, Rail Nilayam, Secbad.
4. One copy to Shri. P.Krishna Reddy advocate, H.No.3-5-899, Himayatnagar, Hyderabad-29.
5. One copy to Shri. N.R.Devraj, SC for Rlys, CAT, Hyd-bad.
6. One spare copy.

Rsm/-

*Recd  
P.P.*

O.A. 13/92

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

:V.C

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN M(A)

AND

THE HON'BLE MR. T. chandra Sekhary M(J)

DATED: 8/11 -1991

ORDER/ JUDGMENT:

M.A./R.A./C.A. NO.

O.A. No.

in  
13/92

T.A. NO.

(W.P. NO. )

Admitted and Interim directions  
Issued.

Allowd.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected

No order as to costs.

